



Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Jammu.

**Notification**

Jammu, the 5<sup>th</sup> February, 2018

**SRO 64.-** In exercise of the powers conferred by sub-section (4) of the Jammu & Kashmir Levy of Tolls Act, Smvt. 1995 (Act No. VIII of 1995), the Government of Jammu and Kashmir hereby direct that the Toll Posts established at Lower Munda, District Anantnag and Borehallan Heerpur, District Shopian under the provisions of the said Act, shall cease to operate from 6<sup>th</sup> of February, 2018.

By order of the Government of Jammu and Kashmir.

Sd/-

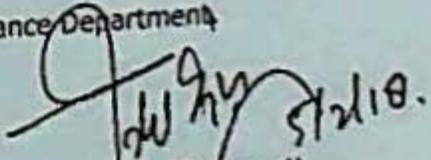
(Navin K. Choudhary), IAS  
Principal Secretary to Government  
Finance Department

Dated: 05-02-2018

No. ET/Exemp/180/2016

Copy to the:-

1. All Financial Commissioners.
2. Principal Resident Commissioner, J&K Government, New Delhi.
3. Principal Secretary to Hon'ble Governor.
4. All Principal Secretaries to Government.
5. Principal Secretary to Hon'ble Chief Minister.
6. All Commissioner/Secretaries to Government
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K, Srinagar
9. Commissioner, Commercial Taxes, J&K Srinagar.
10. Pvt. Secretary to Hon'ble Finance Minister.
11. Pvt. Secretary to Hon'ble Minister of State for Finance.
12. President Kashmir Chamber of Commerce & Industry, Kashmir.
13. President Federation of Industry, Kashmir.
14. President Chamber of Commerce & Industry, Jammu.
15. President Industries Association Bari Brahmana/Samba.
16. President Tax Bar Association, Jammu/Srinagar.
17. General Manager, Government Press Jammu/Kashmir.
18. Private Secretary to Principal Secretary to Government, Finance Department
19. Government Order file/Stock file/Incharge website.

  
(Dr. Aadil Fareed)  
Under Secretary to Government